NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ITEM NO.06
CP. (IB) No. 22/GB/2021

Coram:
Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conferencing

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY TRIBUNAL, GUWAHATI BENCH ON 17.11.2022

In the matter of:

J. S. B. Drums ..... Financial Creditor / Petitioner
Versus
J. S. B. Cement LLP .....Corporate Debtor / Respondent

Section: Under section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. B. R. PRASAD	Advocate	Petitioner/FC	Present in video
2.	MS. SWATI TEJAWAT	CS	Respondent/CD	Conference

O R D E R
Date of Order: 17.11.2022

The matter is taken up for hearing through Video Conferencing. Heard both the sides. The learned Counsel for the Petitioner / FC submits that the Petitioner/FC has filed IA (IBC) No. 83/GB/2022 requesting for allowing the Petitioner/FC to withdraw the present Company Petition - CP (IB) No. 22/GB/2021. In view of the order passed in the IA (IBC) No. 83/GB/2022 now this **CP. (IB) No. 22/GB/2021 is dismissed.**

2. Hence **the Company Petition - CP (IB) No. 22/GB/2021 stands dismissed as withdrawn.**

Sd/-

(**Prasanta Kumar Mohanty)**
Member (Technical)
& Adjudicating Authority

Sd/-

(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority

/D-17.11.2022/